



1189

ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PUBLISHED BY AUTHORITY

PART II EXTRAORDINARY

No.93

AMARAVATI, FRIDAY, AUGUST 4, 2023

G.598

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.

--X--

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC.No.203 / SO / 2021.

Dated: 19-06-2023.

AMENDMENTS TO SECTION 66-A, SECTION 69, SECTION 70, SECTION 71 SECTION 72 AND SECTION 74-A OF ANDHRA PRADESH COURT FEES AND SUITS VALUATION ACT, 1956 - NOTIFIED.

NOTIFICATION NO. 29 /SO/CF&SVA/2023

Under the provisions of Section 122 of the Code of Civil Procedure, 1908, the following amendment has been proposed to Section 66-A, Section 69, Section 70, Section 71 Section 72 and Section 74-A of Andhra Pradesh Court Fees and Suits Valuation Act, 1956. It is notified that the said amendments as suggested by the Rule Committee has been accepted by the Full Court. It is further notified that any objections or suggestions to the said amendment will be received by the High Court within a period of Two Weeks from the date of publication of this Notification in the Andhra Pradesh Gazette will be considered by the High Court. Thereafter, the said amendment in the light of the objections or suggestions as may be considered by the High Court will be forwarded to the State Government for approval under 122 of the Code of Civil Procedure. No objections or suggestions to the amendment will not be considered by the High Court after the aforesaid period.

AMENDMENT

In the Andhra Pradesh Court Fees and Suits Valuation Act, 1956, Section 66-A, Section 69, Section 70, Section 71 Section 72 and Section 74-A shall be read as under:

66-A Refund of Fee:

Where the Court refers the parties to the suit to any one of the mode of settlement of dispute referred to in Section 89 of the Code of Civil Procedure, 1908 or the refund of Court fee permitted under the provisions referred herein before. The plaintiff shall be entitled to a certificate from the Court authorizing him to receive back from the Collector, the full amount of the fee paid in respect of such plaint ***or to transfer the amount to the party equivalent to the fee paid or by way of e-Challan or by NEFT or by RTGS or any other mode as permitted by High Court from time to time by issuing necessary Circulars/ Proceedings.***

69. Collection of fees by stamps :-

All fees chargeable under this Act shall be collected in stamps ***or by way of e-Challan or by NEFT or by RTGS or any other mode as permitted by High Court from time to time by issuing necessary Circulars/ Proceedings.***

70. Stamps to be impressed or adhesive :

If any fee chargeable under this act is permitted to be paid by the stamps instead or by way of e-Challan or by NEFT or by RTGS or any other mode as permitted by High Court from time to time by issuing necessary Circulars/ Proceedings, then the stamps (used to denote any fee chargeable under this Act) shall be impressed or adhesive or partly impressed and partly adhesive, as the State Government may, by notification in the Andhra Pradesh Gazette from time to time, direct.

71. Amended document :-

Where any document which ought to bear a stamp under this Act is amended merely for correcting a mistake and making it conforms to the original intention of the parties, it shall not be necessary to impose a fresh stamp ***or transfer equivalent amount by way of e-Challan or NEFT or RTGS.***

72. Cancellation of stamp :-

(1) *If fee under this act is permitted to be paid by way of Stamp, or by way of e-Challan or by NEFT or by RTGS or any other mode as permitted by High Court from time to time by issuing necessary Circulars/Proceedings, no document requiring a stamp under this Act shall be filed or acted upon in any proceeding in any Court or office until the stamp has been cancelled.*

Section 74-A

Any party to the suit or proceedings paid Court Fee by illegal or fraudulent transfer by NEFT or RTGS or by E-challan or by used/fake court fee stamps, such offence is cognizable and shall be liable for punishment with imprisonment for a term which may extend to three years, or with fine which may equivalent to the Court fee paid by playing fraud, or with both.

Y. LAKSHMANA RAO,
Registrar General.

---X---

HIGH COURT OF ANDHRA PRADESH:: AMARAVATI

Endt. ROC. No. 203/SO/2021

Dated. 31.07.2024

Gazette No.93, dated 04.08.2023.
(Notification No.29/2023).

"COMMUNICATED"

Y. Lakshmana Rao
31/7/24
REGISTRAR GENERAL

To:

1. The Principal Secretary to the Hon'ble the Chief Justice (with a request to place the same before the Hon'ble the Chief Justice for His Lordship's kind perusal)
2. All the P.Ss to the Hon'ble Judges (with a request to place the same before the Hon'ble Judge for their Lordships' kind perusal).
3. All the Registrars, High Court of Andhra Pradesh.
4. The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh [with a request to instruct the concerned to place the Gazettes in High Court's website]
5. All the Unit Heads in the State of Andhra Pradesh(with a request to communicate the same to all the Judicial Officers in their respective Districts)
6. The Director, A.P. Judicial Academy, Mangalagiri, Guntur District.
7. The Director, A.P. High Court Mediation & Arbitration Centre, High Court Building, Amaravati.
8. The Member Secretary, A.P. State Legal Services Authority, Velagapudi, near A.P.Secretariat.
9. The Secretary, A.P High Court Legal Service Committee, High Court Building, Amaravati.
10. All the Officers, High Court of Andhra Pradesh.
11. All the Section Heads, High Court of Andhra Pradesh.
12. The Advocate General, State of Andhra Pradesh, Amaravati.
13. The President, Bar Association, High Court of Andhra Pradesh.
14. Spare.